

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3291 of 2020

1. Sobrati Sk.
2. Rasibul Sk.

... .. **Petitioners**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners
For the State

: Mr. S.P. Roy, Advocate
: Mr. Suraj Verma, A.P.P.

02/26.06.2020 Heard Mr. S.P. Roy, learned counsel for the petitioners and Mr. Suraj Verma, learned A.P.P. for the State.

The petitioners are accused in connection with Gopikandar P.S. Case No. 08/2020.

A truck loaded with illegally extracted coal was intercepted and both the petitioners were apprehended.

The petitioner no. 1 appears to be the driver of the seized truck while the petitioner no. 2 is the *khalasi*. Both the petitioners are in custody since 08.02.2020.

Regard being had to the period of custody, the petitioners, named above, are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each, to the satisfaction of learned Additional Chief Judicial Magistrate, Dumka in connection with Gopikandar P.S. Case No. 08/2020.

(R. Mukhopadhyay, J.)